Summary under Regulation 13 (1)(B) of the Combination Regulations

A summary of the combination, not containing any confidential information, in not more than 500 words, comprising details regarding (a) name of the parties to the combination; (b) the type of the combination; (c) the area of activity of the parties to the combination; and (d) the relevant market(s) to which the combination relates.

A. Name of the parties to the combination
1. Mphasis Limited (the Target or Mphasis) and Marble II Pte. Ltd. (the Acquirer or Marble).

B. Type of the Combination
2. The combination relates to the acquisition of more than 50% shareholding of Mphasis, by Marble, an indirect subsidiary of Blackstone Capital Partners (Cayman II) VI L.P, which is a fund advised or managed by affiliates of The Blackstone Group L.P. (Blackstone) (Proposed Transaction).
3. The Proposed Transaction is an acquisition and falls under Section 5(a) of the Competition Act, 2002.

C. Area of the activity of the parties to the combination
4. The Acquirer is a special purpose vehicle and is currently not engaged in any business activity. Blackstone is a global alternative asset manager and provider of financial advisory services.
5. Mphasis is an IT solutions provider, offering applications, business process outsourcing and infrastructure services globally through a combination of technology knowhow, domain and process expertise.

D. Relevant market(s) to which the combination relates
6. Based on the activities of Mphasis and Blackstone Portfolio Companies in India, it is submitted that the candidate relevant market(s) in relation to the Proposed Transaction would be either:
a. the broad relevant market for the provision of Information Technology and Information Technology Enabled Services in India; 

or

b. alternatively, the narrow relevant markets for the provision of:

   i. Information Technology Outsourcing services;

   ii. Consulting services; and

   iii. Implementation services,

in India.